

HIGH COURT OF JUDICATURE AT ALLAHABAD

Notice

Suitability Test of UPHJS Examinations-2014

No. 409 /S&A Cell/2015 Dated : Allahabad : February 26, 2015

Subject : Modification in key answer with regard to question of Suitability Test of UPHJS-2014

In pursuance of order dated 13.02.2015 of Hon'ble Selection & Appointment Committee, the following modifications have been made in the key answer of Suitability Test-2014

MODIFICATION TABLE

Sl.No.	Question	Question no. as per Series	Option as per uploaded on the website of this Hon'ble Court	Modified key answer
1	Q. 3. Agreement, the meaning of which is not certified or can be of being made certified are:	A-18 B-45 C-17 D-42	B	General marking shall be done and all the candidates shall be awarded 2 marks for this question.
2	Q. 4. Which of the following charges cannot be compounded without permission of the Court before which the prosecution is pending?	A-05 B-49 C-16 D-28	D	General marking shall be done and all the candidates shall be awarded 2 marks for this question.
3	Q. 5. An application of Section 10 C.P.C. Is not applicable?	A-15 B-33 C-05 D-33	D	All the candidates shall be awarded 2 marks who have opted for option B or option D. The candidates who have opted for option A or option C shall not be given any marks.
4	Q. 7. A and B entered into an agreement, which described them as 'partners'. The agreement provided that in lieu of his share of profits, B was to receive Rs. 500 p.m. And wasn't responsible for any loss or liability of firm. Later, a dispute arose	A-41 B-14 C-07 D-09	C	Option A is the correct answer. All those candidates who have opted option A shall be awarded 2 marks.

Sl.No.	Question	Question no. as per Series	Option as per uploaded on the website of this Hon'ble Court	Modified key answer
	between the two; B contended that he wasn't a partner since there was no agreement to share the profits of business.			

Sd/-
REGISTRAR
(Selection & Appointment)
26.02.2015